

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 819/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE PARTIES: Greater Bombay Co. Opp Bank Ltd.
V/s
Ankur Silk Mills Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Raj Laxmi Punjab;	Adv for Respondents	
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2)	Abbas Mandriwale Adv for Petitioner 1/b Ramal-Shah & Co.		
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ORDER

T.C.P. No. 819/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The Learned Representative of the Petitioner has drawn attention to the Withdrawal Memo dated 04.10.2017 wherein it was stated as under :-
" The Petitioner Bank is desirous of withdrawing the captioned Transferred Company Petition in the Hon'ble National Company Law Tribunal as Respondent Company has proposed to make payment of outstanding dues to the Petitioner Bank."

..2..

3. From the side of the Respondent the Learned Counsel has stated that Settlement has arrived at between the Debtor and Creditor. Hence Petition is allowed to be Withdrawn.
4. The Petition stands disposed of as Withdrawn. Consigned to the Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

08.11.2017

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Sd/-

M.K. Shrawat
Member (Judicial)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

Transfer Company Petition No. 819 OF 2017

(Original High Court – Company Petition No. 731 of 2016)

Between

The Greater Bombay Co-operative Bank Ltd.

...Petitioner.

And

M/s. Ankur Silk Mills Pvt. Ltd.

...Respondent.

APPLICATION FOR WITHDRAWAL OF THE ABOVE COMPANY PETITION

I Mrs. Shraddha Balsaheb Amaldar of The Greater Bombay Co-operative Bank Ltd., the Petitioner in the above matter and am duly authorised by the said petitioner to make this affidavit on its behalf do hereby on solemn affirmation states as follows:

The Petitioner Bank is desirous of withdrawing the captioned Transferred Company Petition in the Hon'ble National Company Law Tribunal as Respondent Company has proposed to make payment of outstanding dues to the Petitioner (Bank).

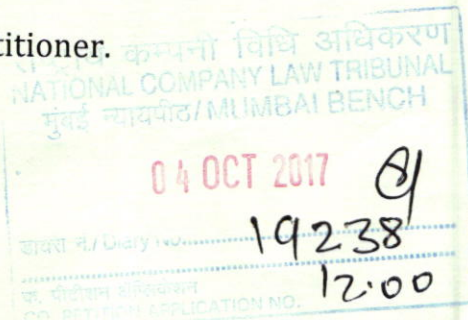
2. In view thereof, it is humbly prayed that the captioned Transferred Company Petition be withdrawn.

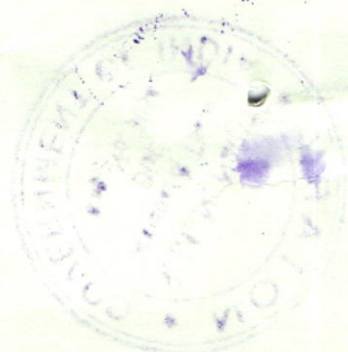
AND FOR THIS KINDNESS AND BREVITY THE PETITIONER IS DUTY BOUND AS SHALL EVER PRAY.

Dated this ____ day of September, 2017.

For Raval Shah & Co.

Advocate for Petitioner.





100-355001
100-355001

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
AT MUMBAI.

Transfer Company Petition No. 819 of 2017.

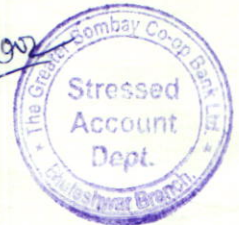
General Affidavit Verifying Application

1. I Mrs. Shraddha Balsaheb Amaldar of The Greater Bombay Co-operative Bank Ltd., the Petitioner in the above matter and am duly authorised by the said petitioner to make this affidavit on its behalf.
2. The statements made in paragraphs 1 and 2 of the Application herein now shown to me are true to my knowledge, and the statements made in paragraphs 1 and 2 are based on information, and i believe them to be true.

Solemnly Affirmed at Mumbai)

This ___ day of September 2017

Deponent



VERIFICATION

I, Mrs. Shraddha Balsaheb Amaldar Manager, duly authorised by Board Resolution of the Petitioner Bank abovenamed, do hereby solemnly affirm and state that the contents of paragraphs 1 and 2 are true to my personal knowledge and belief and that we have not suppressed any material facts

Solemnly affirmed at Mumbai

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Dated this ___ day of September, 2017

]

Before me,

BEFORE ME

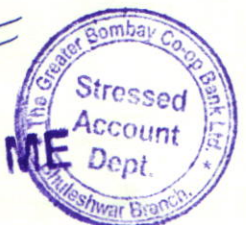
Identified by us

For Raval - Shah & Co,

Advocate for Petitioner.

Smy

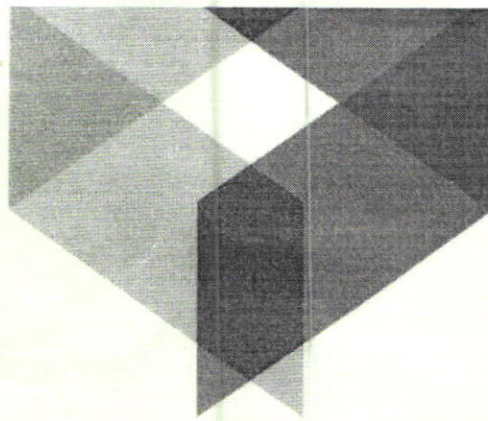
S. M. N. Naqvi
NOTARY
Government of India.
Mumbai & Thane Dist.



SR. No. 207 P. No. 19
NOTARY Register 248 Date 21/09/17



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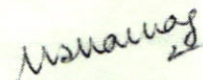


 CERTIFIED COPY OF THE SPECIAL RESOLUTION PASSED AT THE MEETING OF THE STRESSED ACCOUNTS COMMITTEE OF THE GREATER BOMBAY CO-OPERATIVE BANK LTD. HELD ON 15th May 2017, AT THE CORPORATE OFFICE AT CHURCHGATE CHAMBERS, PREMISES NO. 1, GROUND FLOOR, SIR VITHALDAS THACKERSEY MARG, NEW MARINE LINES, MUMBAI - 400 020

RESOLVED THAT Mrs. Shraddha Balasaheb Amaldar – Manager – Legal and Ms. Shakuntala Shetty – Manager – Legal are hereby singly authorized to sign documents, pleadings, vakalatnama, appeals, writ petition, Special Leave petition and all other relevant papers and to appear in connection with the above BEFORE THE NATIONAL COMPANY LAW TRIBUNAL (NCLT) AND NATIONAL COMPANY LAW APPELLATE TRIBUNAL (NCLAT) on behalf of the Bank and carry out all such deeds, acts, things and matters as may be necessary in connection thereof.

Proposed by: Shri Manmohansingh Ratti
Seconded by: Shri Parasmal P. Golecha
Carried unanimously

For The Greater Bombay Co-operative Bank Ltd.



Chief Executive Officer

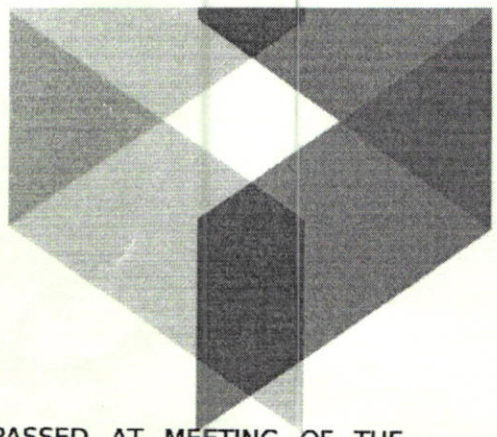


GREATER BANK

The Greater Bombay Co-operative Bank Limited (Scheduled Bank)

Corporate Office: Churchgate Chamber, Ground Floor, Sir, Vithaldas Thackersey Marg, 5, New Marine Lines, Mumbai - 400 020.
Tel.: 91-22-61285900 | Fax.: 91-22-22076989, 22618530 | info@greaterbank.com | www.greaterbank.com





CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT MEETING OF THE STRESSED ACCOUNTS COMMITTEE OF THE GREATER BOMBAY CO-OPERATIVE BANK LTD. HELD ON 23RD NOVEMBER 2016 AT CORPORATE OFFICE OF THE BANK SITUATED AT CHURCHGATE CHAMBERS, GROUND & FIRST FLOOR, SIR VITHALDAS THACKERSEY MARG, NEW MARINE LINES, MUMBAI - 400 020

Authority to Bank officials to initiate legal action against defaulters

"RESOLVED THAT in supersession of any/all the earlier resolution(s) passed in respect hereof, any official as detailed below be and is hereby authorized to file legal case(s) against defaulter parties, sign various documents, pleadings, vakalatnama, appeals, writ petition, Special Leave petition and other papers in connection thereof and to appear before competent authorities namely the Assistant Registrar/ Dy. Registrar under section 101 of the Maharashtra Co-operative Societies Act 1960 (the Act), Divisional Joint Registrar, Co-operative Court under section 91 of the Act, Debt Recovery Tribunal under section 19(1) of The Recovery of Debt due to Banks And Financial Institutions Act 1993, Metropolitan Magistrate's Court, Judicial Magistrate's Court, District Courts, Consumer Forums & Tribunals and to file winding up petition in High Court on behalf of the Bank and carry out all such deeds, acts, things and matters as may be necessary in connection thereof.

Sr. No.	Name of the Recovery Officer	Designation
1.	Shri Satyavijay T. Tawade	Dy. Gen. Manager
2.	Shri. Ketan U. Purao	Sr. Manager
3.	Shri. Baban Kadam	Sr. Manager
4.	Shri. Nitin N. Karandikar	Manager
5.	Shri. Rajesh Gujar	Manager
6.	Smt. Shraddha B. Amaldar	Manager
7.	Smt. Shakuntala Shetty	Manager



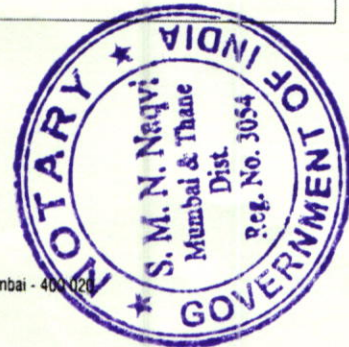
Signature

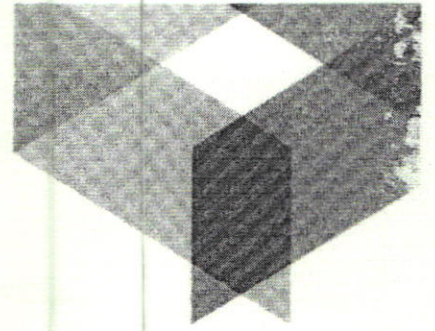


GREATER BANK

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Corporate Office: Churchgate Chamber, Ground Floor, Sir. Vithaldas Thackersey Marg, 5, New Marine Lines, Mumbai - 400 020
Tel: 91-22-61285900 | Fax: 91-22-22076989, 22618530 | info@greaterbank.com | www.greaterbank.com





8.	Smt. Harshada Nakhawa	Asst. Manager
9.	Shri. Vijay N. Kamble	Asst. Manager
10.	Shri. Durgesh A. Kulkarni	Prob. Asst. Manager
11.	Shri. Dinesh Kotak	Accountant
12.	Shri. Anand G. Gadiya	Officer
13.	Shri. Sujay P. Sawant	Officer
14.	Shri. Krishna Parab	Officer

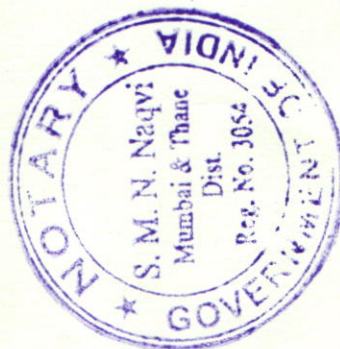
Proposed by: Shri Manmohansingh H. Ratti

Seconded by: Shri Parasmal P. Golecha

Carried unanimously

For The Greater Bombay Co-op. Bank Ltd.

Usman
Chief Executive Officer



**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI, BENCH
TRANSFER COMPANY PETITION NO 819 OF 2017
ORIGINAL COMPANY PETITION NO. 731 OF 2016**

**BETWEEN
The Greater Bombay Co-operative Bank Ltd
...Petitioner**

And

M/s Ankur Silk Mills Pvt Ltd ...Respondent

**APPLICATION FOR WITHDRAWAL OF THE COMPANY
PETITION**

DATED THIS 4th DAY OF OCTOBER, 2017

**Raval Shah & Co
Advocate for Petitioner**

**Bldg. No. 5-7, Homi Modi Street,
3rd Floor, Above Coffee House,**

Fort, Mumbai 400 023

ravalshah@gmail.com

Tel. 022 22670857